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the investigation. Perhaps I should request the hon. Member to go through the rules of Rajya Sabha if any information has appeared in the public documents, he should not waste the time of the House in asking for the information i from me.

MR. CHAIRMAN; I think we will pass on to the next question. There is nothing in this except mud faking.

SHRI KALYAN ROY: There is a lot in it. We have seen only the tip of the iceberg. The iceberg is inside, very cleverly hidden by Mr. Mukherjee. Don't h;lp him, Sir... (Interruptons)...

MR. CHAIRMAN: I am not helping ."lybody...... (Interruptions)...

(SHRIMATI) NAJMA HEP-TULLA; It is only a storm in the teacup. ... (Interruptions) ...

SHRI KALYAN ROY: Let "s have a Half-an-Hour discussion on it.

Working group to study the problems of Tobacco growers

•222. SHRI INDRADEEP SINHA: SHRI CHATURANAN MISHRA: t

Will the Minister of COMMERCE be pleased to state;

- (a) whether it is 'a fact that a working group appointed by Government to study the problems of tobacco growers had suggested introduction of auction system for the sale of tobacco leaves;
 - (b) if so, what are the details thereof;
- (c) whether it is also a fact that the Central Government have decided not to introduce the auction system ;n Andhra Pradesh during this season commencing from the month of September, 1984; and
- (d) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (d) A Statement is laid on the Table of the House.

tThe question was actually asked on the floor of the House by Shri Chaturanan Mishra.

Statement

A Working Group set up by the Ministry of Commerce to study tfie policy, has inter alia recommended introduction of auction system to cover all tobacco growing areas and to take up inhand the programme for coverage of auction system to the whole of Andhra recommended that there should be an agency to intervene and mop up the unsold surpluses in the auctions at a minimum support price; further, the Tobacco Board should itself be intrusted with the functions of the stabilising agency for the purchase of unsold tobaccco at the ausjions for the time being and for this purpose, the Board should be suitably strengthened. Tne Tobacc₀ Board should conduct auctions in 1984 season.

Initially, it is proposed to introduce the auction system for sale of Virginia tobacco in Karnataka region in the ensuring season commencing from September, 1984, in view of the compactness of the area under Virginia tobacco, and the quantum of annual crop produced. Taking into account the Karnataka experience, the auction system is proposed to be introduced in Andhra Pradesh in

श्री चतरानन मिश्रः सभापति महादय, जो स्टेटमेंट सरकार ने दी है उसमें हैं कि तम्बाक् का आक्शन सिस्टम, , विक ग्रंप की जो रिक्मेंड शेन है उनके मताबिक कर्नाटक में शरू किया है। आन्ध्र प्रदेश के जो तम्बाका उत्पदक है उनकी हालत पिछले कई वयाँ से लगातार अधिकाधिक खराव है, यहां तक कि जो झुठी कम्पनियां है, बेनामी कम्पनियां है उनके नाम से किसानों से लोग खरीद लेते हैं तम्बाका । कीमत भी 50 पर-सोंट से ज्यादा नहीं मिल रही है। एसा जब किसानों को डिस्ट्रेंस सेल करना पड रहा है ता क्यों नहीं सरकार आन्ध प्रदेश में उसी आक्शन सिस्टम को लाग करती है ताकि 9

किसानों को राहत दी जा सके। मैं यह इस-लिए भी कहता हूं ताकि इस देश में रीजन-लिजम को बढ़ावा न मिले ज्यादा सरकार को किसानों के राहत के लिये अविलम्ब जागे जाना चाहिये। पिछले वर्ष एस टी सी ने आंध्र तम्बाकू की खरीद ही नहीं की या की है तो बहुत कम। इसीलिए मैं जानना चाहता हूं कार से कि क्यों इस वर्ष से ही जैसा कर्नाटक में किया गया है उसी तरह से आन्ध्र प्रदेश में आवशन सिस्टम लागू नहीं किया जा रहा है जबकि आन्ध्र प्रदेश के किसानों की हालत अधिकाधिक खराब है यह मेरा पहला प्रश्न है।

SHRI P. A. SANGMA; Sir, w_e have not introduced th_e auction system in Karnataka; w_e are going -to do it in September. It will be o"r first experiment. And we will certainly extend it to

Andhra PradesYi on the basis of $e^x P^{er}i'$ ence w_e gain in Karnataka. We have chosen Karnataka first because it is a compact area and we require a lot of infrastructure, a lot of money to g_0 into this operation. Therefore, we are starting in Karnataka and We shall certainly extend to Andhra Pradesh by the next season.

श्री चतुरानम मिथः सभापति महादेव, मेरा प्रदन यह नहीं था कि आप अगले साल करने जा रहे हैं।

श्री सभापति : अगर किया ही नहीं है तो अब अगले साल ही तो करोंगे।

श्री चतुरानन मिश्र : इस वर्ष सितम्बर से बुक् होगा । अगर इस वर्ष नहीं करेंगे तो अगले साल क्या करेंगे? यह मैं ने नहीं पूछा हैं । इसके बाद कौन रहेगा, कौन मंत्री रहेगा या नहीं रहेगा, यह सब तो हम लोंगों के हाथ में नहीं हैं । वहां पर किसानों की हालत बहुत बराब हैं। वे लोंग बहुत परे-शान हैं। इस साल के बारे में मंत्री महोदय को जवाब देना चाहिए । वे अगले साल के बारे में कह रहे हैं । इसलिए मैं चेयर से प्रोटेक्शन चाहता हैं।

श्री सभापति : आपने शायद जवाव सुना नहीं हैं। कुछ गलतफहमी हो गर्द हैं। उन्होंने कहा कि हमने कहीं भी शुरू नहीं किया है। हम कर्नाटक में शुरू करने वाले हैं और जब हमों तजबित होंगे तो उसके बाद आन्ध्र प्रदेश और दूसरी जगहों पर भी कर्रगे।

श्री चतुरानन मिश्रः मेरा यह कहना है कि जहां पर डिसट्रेस ज्यादा है वहां पहले करना चाहिए। वे कुहते हैं कि कर्नाटक में खुरू हुआ है । हमारा कहना यह है कि मेरा प्रश्न इस वर्ष के लिए हैं। अभी भी काफी समय हैं। इस वर्ष से ही सरकार को खुरू करना चाहिए, यह हमारा प्रश्न हैं।

SHRI NIHAR RANJAN LASKAR: This is a suggestion of the hon. Member. Everything cannot be started at a time. W_e have just started with Karnataka and next we are going to do it in Andhra Pradesh.

शी चतुरानन भिन्नः सभापति महोदय यह क्या जवाब है? मैं इस वर्ष के बारे में पूछ रहा हूं।

MR. CHAIRMAN: There is a Chinese proverb that every long journey begins in a first step. So they are taking the first step.

श्री चतुरानम मिश्रः श्रीमन्, जहां पर आग लगी हो बहां पर फायर बिग्नेड न भेजकर अगर फायर दिग्नेड दूसरी जगह भेजी जायेगी तो कोई उचित बात नहीं हैं। इसलिए में चाहता हूं कि मंत्री महादेय कम्प्लीट जवाब देने की क्या करें।

श्री सभापति : अब आप अपना दूसरा सवाल पछिये।

श्री चत्रानन मिश्रः वया यह सही है कि बेनामी कम्पनियां किसानों से तस्वाक खरीं लेती हैं बार पेमेन्ट नहीं होती हैं। इसिक्य क्या सरकार उनके खिलाफ कार्यवाही करेगी? क्या सरकार उनके स्टाक को जब्त करेगी. उनकों एरिस्ट करेगी और क्या सरकार के पास इस काम के लिए भी पुलिस नहीं हैं?

SHRI P. A. SANGMA; Sir, I will clarify the first question that he has put about Andhra Pradesh. He has spoken about 1984-85, The Andhra Pradesh tobacco season of (984 is over; ft is

March-April; and the Karnataka tobacco season starts in September. Therefore, the question of our going in for the auction system does not arise because the time for it has already gone and the next season for Andhra Pradesh tobacco is in April next year. We shall certainly go into it, So we are not...

MR. CHAIRMAN; Well done, Mr. S'..ngma.

श्री चतुरानन मिश्र : श्रीमन्, मेरे सवाल का प्राजवाब नहीं आया है।

को सभापतिः आप पहले पृरा जवाब तो सून र[्]ाये ।

SHRI CHATURANAN MISHRA: Mr. Chairman, he nas again reverted to the earlier question. I will only say that the season is over, but the stocks are not over. My question was with regard to stocks and not with regard to the season.

मैंने यह पूछा है कि क्या आपने उन जाली कम्पनियों के खिलाफ कोई कानूनी कार्य-बाही की है ?

SHRI P. A. SANGMA; As far as our inform'ation goes, there i_s not much stock. The total quantity of Andhra Pradesh stock of 1984 was 93 lakh tonnes. Everything has been purchased and nothing has been left. There is no question about it. A_s far as the benami transactions are concerned, w_c do have some complaints of this nature and of non-payment to the growers. The Tobacco Board is taking necessary steps about it-

श्री चतुरानन मिश्रः श्रीमन्, आप जरा इसकी सफाई करवा दीजिए। मैंने यह पूछा है कि क्या आपने उन कम्पनियों के खिलाफ कोई कानूनी कार्यवाही की है? क्या आपने इनके स्टाक को सील किया है, उनको एरेस्ट किया है?

श्री सभापतिः आपने शायद जवाव सुना नहीं ह⁵ ।

श्री चतुरानन मिश्र : तम्बाक् बोर्ड इसमें क्या करेगा ? मैं यह जानना चाहता हूं कि क्या आपने उनके स्टाक को सीज किया है, उनको एरेस्ट किया है ? आपने कहा कि हमने तम्बाक बोर्ड को रिकमेन्ड कर दिया है। यह क्या तरीका है? मैं यह जानना चाहता हु कि कानून के मृताबिक आप उनके खिलाफ किमिनल प्रोसीडिंग्ज चला रहें हैं या नहीं ?

SHRI P. A. SANGMA: Sir, I do not think I also have the power to arrest them. As and when the report comes the Tobacco Board is looking into the whole matter and when the results of their investigation come we will take appropriate action at that time.

श्री नरन्त्र सिंह: मान्यवर, मंत्री जी ने अभी यह स्वीकार किया कि बेनामी कंपनियां किसानों का कुछ रुपया गड़बड़ किए हुए हैं। में मंत्री महोदय से यह जानना चाहता हुं कि कितनी धनराशि की गड़बड़ हुई हैं और कितने किसानों के साथ बेनामी कंपनियां ने यह ज्यादती की हुई हैं ?

SHRI P. A. SANGMA: Sir, I have not admitted that *benami* transactions are going on. I have only said that we have received complaints to the effect.

PROF. LAKSHMANNA; C. Sir, the Minister Chairman. answering supplementaries said that the entire stock of 1984 has been disposed of. May I request the Minister to inform us as to bow much the STC has purchased and how much the tobacco growers cooperative has purchased? I ask this question because my information is that the stocks are stfll there and file farmers are suffering, and here the Minister very callously states that the entire stock has been sold.

SHRI P. A. SANGMA; Sir, this year the STC has not gone for the purchase of Andhra Pradesh tobacco. Last year we did: 18,000 million kilos we purchased at a cost of "Rs. 21 crores. This year when there was some message to us saying that the farmers were facing some difficulties, we had volunteered to give Rs. 10 crores to the Andhra Pradesh Government "You saying, should enter into the market. You should also ask the Andhra Pradesh Trading Corporation to help. We are ready to give money." But they did not accept that money because the farmers

PROF. C. LAKSHMANNA; Sir,,.. MR. CHAIRMAN; You g_0 with him' and show bun the stock. Question No. 223

Oral Answers

PROF. C. LAKSHMANNA: Sir, he raised a very pertinent point. He said that the STC has not gone into thet market...

MR. CHAIRMAN; Lasf year it cam*.

PROF. C. LAKSHMANNA: Pleas* listen. And the Union Government offered Rs, 10 crores which the Stat* Government refused to ians- But ba did not say why the State Government had refused it. Secondly, when the growers cooperative came into existence •and when the State Government pleaded with the Union Government that this amount may be givtn to them, so that there may not be any problem of the "type we ha<j 1'ast year, there was no reply from the Union Government. On the other hand, 'ne simply states that all stocks have been purchased. I think this is not correct.

SHRI P. A. SANGMA: Why Andhra Pradesh Government has refused it, can be answered by Andhra Pradesh Government. I cannot answer that question. How can I answer that question? And the hon. Member has given the answer himself: it is because the farmers have gone in for the cooperative...

PROF. C. LAKSHMANNA: Sir, he has not replied to my question. There is a letter from the State Government as to •why they did not take the amount of Rs. '10 crores. Last year when the money was taken, the State Government purchased it but they did not permit the State Government to sell anywhere with the result that -there has been so much stock lying withj •the State Government and it has become a problem. When this was pointed out to -the Union Government, they did not do -anything. On the other hand, they are

simply saying that the stocks ha.vc been sold. This is a very important crop and Andhra Pradesh produces 85> per cent of it. So the way they have been dealing with the Andhra Pradesh. Government has not been correct.

to Questions

MR. CHAIRMAN: They have given their own explanation and I think, that is the end of it. Question No. 223.

New schemes *tot* promotion of *Construction* Project Exports

◆223. SHRI RAMCHANDRA
BHARADWAJSHRI BHAGATRAM MANHAR

WiH the Minister of COMMERCE be pleased to state:

- (a) what are the new schemes introduced by Government for the promotion of construction project exports during the last two years and what new measures are being contemplated by Government in this regard;
- (b) what are the statistics of construction project exports during 1981, 1982, 1983 and so far Auring 1984 and what are the reasons for the decrease;
- (c) whether Government propose toback the construction project exports with credit facility, especially in Iraq and Libya, in view of the problem of reduced development expenditures in West Asia:
- (d) what is Government's strategy of operation in respect of construction project exports, especially in Iraq and Libya at present; and
- (e) whether Iraq and Libya have informed or indicated that the new projects could be awarded to the Indian companies if they accept payment in oil and what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) to

tThe question was actually asked on the floor of the House by Shri Ramchandra Bharadwal